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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 701 of 1998

New Delhi, dated this the 27th January, 1999

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Devi Dayal Sharma, TGT,
Govt. Boys' Sr. Secondary School No.1,
Ghonda,
Delhi-110053. ... Applicant

(By Advocate: Shri O.P.Kalshian)

Versus

1. The Chief Secretary,
Govt. of NCT of Delhi,
Old Secretariat,
Delhi.
2. Director of Education,
Dte. of Education,
Govt. of NCT, Delhi
Delhi.
3. The Dy. Director of Education,
Dist. North East,
Govt. of NCT, Delhi,
B Block, Yamuna Vihar,
Delhi-110053. ... Respondents

(By Advocate: Shri Raj Singh)

... ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant seeks Respondents' sanction for crossing of E.B. at the stage of Rs.2750/- in the pay scale of Rs.1640-2900/- w.e.f. 1.1.93 together with arrears along with penal interest @ 18% p.a.

2. I have heard applicant's counsel Shri Kalshian and respondents' counsel Shri Raj Singh.

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3. In this connection I note that applicant has filed a representation dated 11/12.1.98 (Ann. A-2) to Respondents, which Shri Kalshian states ~~was~~ still remain undisposed of, by Respondents.

4. This O.A. is disposed of with a direction to dispose of the aforesaid representation, by detailed, speaking and reasoned order within two months from the date of receipt of a copy of this order under intimation to applicant. No costs.

Arfahig
(S. R. Adige)
Vice Chairman (A)

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